

(b) whether it is a fact that vanaspati manufacturers are making huge profits by using the old tin containers ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI S.M. SANJEEVI RAO) : (a) Government have prohibited the use of second-hand tin containers for packing vanaspati effective 1 May, 1983. Vanaspati is now packed in new tin containers only. There have been no reports of violation of this order.

(b) Does not arise.

#### CPWD Divisions in Delhi Provided with Essential Staff Quarters

4598. SHRIMATI GEETA MUKHERJEE : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the name of the Zone of CPWD with headquarters in Delhi; and

(b) the designation of the CPWD Officer who is authorised to issue allotment or vacation orders of essential staff quarters ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) 'New Delhi', 'Food', 'Northern' and 'Construction' Zones of C.P.W.D. have their Headquarters in Delhi.

(b) The Executive Engineer concerned.

#### Sugar Factories in Gujarat

4599. SHRI NAVIN RAVANI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the number of sugar factories that are functioning in Gujarat, how many are in Saurashtra region and how many are South Gujarat;

(b) whether it is a fact that the cost of production of sugarcane in Saurashtra is higher than the cost of production in South Gujarat, if so, the details thereof;

(c) whether there is a great demand to create separate zone for South Gujarat and Saurashtra and the price of levy sugar fixed in accordance with the cost of production of sugar; and

(d) if so, the action taken by Government thereon?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI S.M. SANJEEVI RAO) : (a) and (b) The number of sugar factories functioning in Gujarat during 1982-83 are fifteen, out of which eight are located in South Gujarat and seven in Saurashtra including one in Central Gujarat. The Government of India have no definite information regarding the difference in the cost of production of sugarcane in Saurashtra and South Gujarat. However, Government of India fix the minimum statutory cane price linked to a recovery of 8.5% with reference to the provisions of Clause 3 of the Sugarcane (Control) Order, 1966, for the country as a whole.

(c) There are representations for dividing the existing Gujarat zone into two sub-zones, viz., South Gujarat and Saurashtra, for the purpose of levy sugar price fixation.

(d) This has been referred, among others, as one of the terms of reference to the Bureau of Industrial Costs and Prices, who have been entrusted with a cost investigation into the sugar industry. On receipt of the report from the Bureau of Industrial Costs and prices, the matter will be examined further.

#### Accumulation of Fertilizer Stocks

4600. SHRI NAVIN RAVANI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that a large stock of fertilizer has been accumulated in the country in public and private sector; and

(b) whether Government will consider to reduce the import of fertilizer during the current year or ban the import to save indigenous industry?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) :

(a) The stock of fertilisers with the the manufacturers and pool handling agencies in the private and public sectors has come down from about 20 lakh tonnes of nutrients as on 1st July, 1982 to about 17.5 lakh tonnes of nutrients as on 1st July, 1983.

(b) The actual quantities of fertilisers to be imported are determined keeping in careful view the total requirements of the country, the estimates of production and the existing stocks. This is further kept under constant review so that only the essential quantities needed are imported. Since the production of fertilisers in the country falls short of the requirements and there being no know source of indigenous potassic fertilisers at present, a total ban on import would not be feasible.

#### Misuse of Residential Premises

##### Under DDA

4601. SHRI MANOHAR LAL SAINI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the role of DDA in the matter of ensuring adherence to land use as per the Master Plan and checking of misuse of residential premises has been found to be unsatisfactory by the District Magistrate in his report on the fire in LPG bottling plant in Shakurbasti; .

(b) if so, action proposed to be taken to check the unauthorised trad se being run in residential areas; and

(c) has the non-enforcement of licensing regulations led to a large scale misuse of residential premises?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) to (b) The information is being collected and will be laid on the Table of the Sabha.

#### Misuse Charges Levied by L&DO

4602. SHRI ATAL BIHARI VAJPAYEE : Will the Minister of WORKS AND HOUSING be pleased to refer to Unstarred Question Nos. 1183 replied on 28 February, 1983 and 10688 on 9 May, 1983 regarding misuse charges levied by L&DO and state :

(a) whether at time of issuing office order No. 23/1976 dated 31 March, 1976 (para 7) and earlier orders on the matters concerning para (7) any lease property number was discussed in relation to, said para leading to the issue of the said orders; if so, the details thereof;

(b) the lease property numbers in which para 7 of the above noted office order was made applicable immediately after its issue, and whether the said order was ever applied in case of 11, Jain Mandir Road, if so the details thereof; and

(c) whether para 7 of the said order or earlier orders on the same matter were ever made applicable in any property, if so, the names thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) Para 7 of the Office Order No. 23/76 dated 31.3.1976 (which is consolidation of the orders issued on the subject from time to time) is a gist of office order No. 262 dated, 4.6.71 which was issued as per decision of the Ministry of Works Housing & Urban Development in consultation with the ministry of Finance (Delhi State Division) arrived in the case of